

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

105. IA/3195/2024 C.P. (IB)/294(MB)2024

**IN THE MATTER OF**

CENTRAL BANK OF INDIA

... Petitioner

Vs

Pratibha Subhash Gujar

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 24.06.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Counsel for the Applicant

For the Respondent:

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**ORDER**

**IA/3195/2024:-** The present IA be listed along with CP on 24.06.2024. In the meantime, RP is directed to furnish the copy of the report for the Court Record and also to the Petitioner/Creditor. The Respondent may file the response to the report, before the next date. Adjourned to **25.07.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)

Sd/-  
REETA KOHLI  
Member (Judicial)

/Avdhesh K Patel/